

**Salary, Allowances And Pension Of Members Of Parliament
(Amendment) Act, 2002**

34 of 2002

[03 June 2002]

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An Act further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954. BE it enacted by Parliament in the Fifty-third Year of the Republic of India as follows:--

1. Short Title And Commencement :-

- (1) This Act may be called the Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 2002.
- (2) It shall be deemed to have come into force on the 14th day of September, 2001.

2. Amendment Of Section 8A Of Act 30 Of 1954 :-

In section 8A of the Salary, Allowances and Pension of Members of Parliament Act, 1954, in sub-section (7),--

- (a) in the opening portion, for the figures " 1993", the figures "2001" shall be substituted;
- (b) in the second and third provisios, for the figures and words "1993, be entitled to a pension of two thousand and five hundred rupees per mensem" at both the places where they occur, the figures and words "2002, be entitled to a pension of three thousand rupees per mensem" shall be substituted.